

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 05/13 of NC-VI held on 17.05.2012.

Meeting No. 05/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 17.05.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh.J.P.Maurya	AIA	MFPI
2	Sh. A.K.Ojha	A.D	MSME
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 02/13 and 3/13 held on 26.04.2012 were sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	72	Party Name: HIMALAYA INTERNATIONAL LTD	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/162/628/AM08	RLA File :05/24/40/00353/AM08	Lic.No/Date:0510207305 07.08.2007	Rejected
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee noted that the case was decided by the Norms committee in its meeting held on 29.11.2007. The committee could not establish correlation between the input items appearing at Sl.no 3,4,5,6&7 and the export product. Supplemented / Non-Supplemented mushrooms and Appetizer/Sweets. The committee after discussion with technical members present in the meeting decided to reject the case on following ground 1. The request made by the firm for review of the decision is time barred under the FTP and no cogent reason has been given by the firm for the delay of over four years.			

2	73 Case No.:4/5/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING (INDIA) PRIVATE LIMITED,	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00033/AM13/	RLA File :31/83/040/00022/AM13/	Lic.No/Date:3110054195 11.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee after discussion with technical members present in the meeting decided that the firm may refer to SION E-69 for the requirement of input items . However, the import items appearing at Sl. No. 4,5 & 6 (i.e Toy Kinder Joy India) may be allowed on net- to- net basis.			

RA may take consequential action as per policy/ Procedure

3	74 Case No.:14/5/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING (INDIA) PRIVATE LIMITED,	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00043/AM13/	RLA File :31/83/040/00023/AM13/	Lic.No/Date:3110054225 14.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decide that the firm may refer to SION E-69 for the requirement of input items . However, the import items appearing at Sl. No. 4,5 & 6 (i.e Toy Kinder Joy India) may be allowed on net- to- net basis.			

RA may take consequential action as per policy/ Procedure

4	75 Case No.:10/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00039/AM13/	RLA File :13/24/040/00004/AM13/	Lic.No/Date:1310039457 18.04.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from the Textile commissioner. The case may be placed before the committee on receipts of comments.			

5	76 Case No.:13/5/85-ALC3/2012	Party Name:UNICHARM INDIA PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00042/AM13/	RLA File :13/24/040/00003/AM13/	Lic.No/Date:1310039456 18.04.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from the Textile commissioner. The case may be placed before the committee on receipts of comments.			

6	77 Case No.:7/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00036/AM13/	RLA File :34/24/040/00269/AM12/	Lic.No/Date:3410033795 10.04.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP,MSME & C&PC. The case may be placed before the committee on receipts of comments.			

7	78 Case No.:8/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00037/AM13/	RLA File :34/24/040/00275/AM12/	Lic.No/Date:3410033797 10.04.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP,MSME & C&PC. The case may be placed before the committee on receipts of comments.			

8	79 Case No.:5/19/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00098/AM12/	RLA File :03/95/040/01035/AM11/	Lic.No/Date:0310649520 19.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MFPI and directed to refer the case to Department of Animal Husbandry ,Dairying & Fisheries for their views on import of Krill Meal. The case may be placed before the committee on receipt of comments.			

9	80 Case No.:15/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00117/AM12/	RLA File :03/95/040/00511/AM12/	Lic.No/Date:0310657618 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MFPI and directed to refer the case to Department of Animal Husbandry, Dairying & Fisheries for their views on import of Krill Meal. The case may be placed before the committee on receipt of comments.			

10	81 Case No.:16/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00118/AM12/	RLA File :03/95/040/00512/AM12/	Lic.No/Date:0310657623 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MFPI and directed to refer the case to Department of Animal Husbandry, Dairying & Fisheries for their views on import of Krill Meal. The case may be placed before the committee on receipt of comments.			

11	82 Case No.:17/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00119/AM12/	RLA File :03/95/040/00514/AM12/	Lic.No/Date:0310657628 03.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MFPI and directed to refer the case to Department of Animal Husbandry, Dairying & Fisheries for their views on import of Krill Meal. The case may be placed before the committee on receipt of comments.			

12	83 Case No.:1/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00120/AM12/	RLA File :03/95/040/00547/AM12/	Lic.No/Date:0310658544 10.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. . The committee decided to defer the case as comments awaited from MFPI and directed to refer the case to Department of Animal Husbandry,Dairying & Fisheries for their views on import of Krill Meal. The case may be placed before the committee on receipt of comments.			

13	84 Case No.:2/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00121/AM12/	RLA File :03/95/040/00527/AM12/	Lic.No/Date:0310658551 10.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MFPI and directed to refer the case to Department of Animal Husbandry, Dairying & Fisheries for their views on import of Krill Meal. The case may be placed before the committee on receipt of comments.			

14	85 Case No.:11/5/85-ALC3/2012	Party Name:AMAR AQUATIC CHEMICALS(A UNIT OF AMAR POLYFILS	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00040/AM13/	RLA File :24/24/040/00001/AM13/	Lic.No/Date:2410036109 03.04.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MPEDA and directed to refer the case to Department of Animal Husbandry, Dairying & Fisheries for their comments. RA Rake may be asked to clarify why the condition of para 4.4.5 of HBP (VOL-1) i.e obtaining Sanitary import permit before effecting the import from Department of Animal Husbandry, Dairying and Fisheries has not been imposed.			

15	86 Case No.:6/5/85-ALC3/2012	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00035/AM13/	RLA File :05/23/040/00517/AM12/	Lic.No/Date:0510320564 21.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipts of comments.			

16	87 Case No.:3/5/85-ALC3/2012	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00032/AM13/	RLA File :04/24/040/00339/AM12/	Lic.No/Date:0410135055 26.03.2012	Transferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee observed that the export product is pharmaceutical product and ITC HS code is also wrongly mentioned as 24919090 instead of 29419090 .. The committee accordingly decided to transfer the case to NC-III section.			

17	88 Case No.:2/5/85-ALC3/2012	Party Name:DAZZLER CONFECTIONERY CO.PVT.LTD.	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00031/AM13/	RLA File :17/24/040/00093/AM12/	Lic.No/Date:1710004788 18.01.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to allow the norms as per existing SION E-1 & E-131			

18	89 Case No.:1/5/85-ALC3/2012	Party Name:MARINE CHEMICALS,	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00030/AM13/	RLA File :10/24/040/00002/AM13/	Lic.No/Date:1010049243 19.04.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to approve the norms on repeat basis as per the earlier norms recommended to the same product of the firm in case no 386 vide Norms committee meeting No. 24/12 held on 01.12.2011 as under:-			
	Export Item	Qty.	Import Item	Qty.

	Agar Agar Powder Grade Food / Microbiological/ Bacteriological / Pharma	45390.00kg	Agar Agar Powder Commercial Grade	50,000.00 Kg.
	RA may take consequential action as per policy / procedure			

19	90 Case No.:10/31/85-ALC3/2011	Party Name:RAGHAV EXPORT	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00186/AM12/	RLA File :30/24/040/00051/AM12/	Lic.No/Date:3010081930 21.12.2011	Transferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee observed that similar type of cases were earlier considered in NC-V . Accordingly committee decided to transfer this case to NC-V section			

20	91 Case No.:12/5/85-ALC3/2012	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00041/AM13/	RLA File :03/95/040/01049/AM12/	Lic.No/Date:0310689264 02.04.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP. The case may be placed before the committee on receipts of comments.			

21	92 Case No.:5/5/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00034/AM13/	RLA File :05/24/040/00484/AM12/	Lic.No/Date:0510321946 10.04.2012	Deferred

	Fixation of adhoc norms under para 4.7 of HBP, Vol.I
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and directed to call for the following information from the firm :- 1.Alcohol content in the export product. 2.Justification, for too much variation in the import item. 3. Specification of Raw distillate.

22	93 Case No.:9/5/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00038/AM13/	RLA File :34/24/040/00288/AM12/	Lic.No/Date:3410033580 19.03.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Department of C&PC. The case may be placed before the committee on receipts of comments.			

23	94 Case No.:1/33/85-ALC3/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00191/AM12/	RLA File :03/94/040/00860/AM12/	Lic.No/Date:0310672837 26.12.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Biotechnology vide their O.M No.BT/IL05/359/2012-PID dated 30.4.2012 and as per written comments committee decided to approve the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Podophyllum ResinBP/USP	1.00Kg.	Podophyllum Roots	18.18 kg
	RA may take consequential action as per policy / procedure.			

24	95 Case No.:12/21/85-ALC3/2011	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status:
	HQ File :01/85/050/00114/AM12/	RLA File :03/94/040/00478/AM12/	Lic.No/Date:0310651884 06.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MPEDA and MSME. The case may be placed before the committee on receipts of comments.			

25	96	Party Name :JINDAL DRUG LTD	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status: Deferred
	HQ File : 01/85/162/253/AM12	Fixation of SION for export product ‘Cocoa Butter against import of Cocoa Paste (Mass/Liquor) under para 4.4.2 of HBP, Volo.2009-14		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and directed to remind MFPI to expedite their comments.. The case may be placed before the committee on receipts of comments.			

26	97	Party Name:JINDAL DRUG LTD	Meet No/Date:5/85-ALC3/2012 17.05.2012	Status: Deferred

	HQ File : 01/85/162/224/AM12	Fixation of SION for export product ‘Cocoa Butter against import of Cocoa Beans Dried & Fermented under para 4.4.2 of HBP, Volo.2009-14
	The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from MFPI and directed to remind MFPI to expedite their comments.. The case may be placed before the committee on receipts of comments.	

XXXXXXXXXX